



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 13th of June 2019

SRO 402 .- In exercise of the powers conferred by section 33 of the Jammu and Kashmir Protection of Children from Sexual Violence Act, 2018 (Governor Act.No.XXXVI of 2018) read with sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Hilal Ahmad, Sr. Prosecuting Officer as a Special Public Prosecutor to conduct the case involving offences punishable under section 363, 342, 376 RPC r/w section 5 (m), 6 POCSV of P/S Sumbal, before the Court of Principal District and Sessions Judge Bandipora under FIR No.81/2019.

By Order of the Government of Jammu and Kashmir.

Sd/-

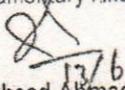
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

Dated: - 13 - 06 - 2019

No. LD (ACQ) 2019/43-Home

Copy to the:-

01. Ld. Advocate General Jammu and Kashmir High Court Srinagar.
02. Principal Secretary to Government, Home Department.
03. Commissioner Secretary to Government, Social Welfare Department.
04. Registrar General, Hon'ble High Court of Jammu and Kashmir Srinagar.
05. Director General of Police, J&K, Srinagar.
06. Principal District and Sessions Judge, Bandipora.
07. Director Prosecution, J&K, Srinagar.
08. Director Litigation Kashmir, Srinagar.
09. Shri Hilal Ahmad, Sr. Prosecuting Officer Bandipora, for information and necessary action.
10. General manager Government Press Srinagar for publication in the Government Gazette.
11. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)

Deputy Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.

